

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**  
**UNSTARRED QUESTION NO.2121**

**TO BE ANSWERED ON THURSDAY, THE 10.03.2016**

**Incidents of Assaults within Court Premises**

2121. SHRI B. SENGUTTUVAN:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Ministry of Law and Justice proposes to request deployment of security forces in the court premises to ensure the safety of the litigants in view of the recent incidents of assault by advocates within the court premises in the country;
- (b) if so, the details thereof; and
- (c) the other steps taken/being taken by the Government to prevent recurrence of such incidents within the court premises?

**ANSWER**

**MINISTER OF LAW AND JUSTICE**  
**(SHRI D.V. SADANANDA GOWDA)**

(a) to (c) : No, Madam. As per the information made available by the Ministry of Home Affairs (MHA), the state governments and local police are primarily responsible for security in the court premises and in the year 2007, MHA issued general guidelines to State Police forces, including Delhi Police, regarding maintenance of security of High Courts and District /Sub-ordinate Courts in the State. Ministry of Home Affairs further informed that taking cognizance of the disturbances arising out of agitating Advocates in the Court premises, Madras High Court issued directions to Central/State to deploy Central Industrial Security Force (CISF) for the security of Madras High Court in the suo-motu writ petition No. 29197/2015 and CISF has been deployed.

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